



2026:AHC:49391

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 148 of 2026

Rajeev Kumar

.....Petitioner(s)

Versus

Union Of India And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vishveshwar Mani Tripathi
Counsel for Respondent(s)	:	A.S.G.I., Ravi Prakash Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vikas Yadav (AoR No. A/V 1683/2023) holding brief of Sri Vishveshwar Mani Tripathi, learned counsel for the writ petitioner and Sri Ravi Prakash Singh, learned counsel for the respondents.
2. Sri Ravi Prakash Singh, learned counsel for the respondents has made a statement that pursuant to the order dated 12.01.2026, he is possessed with the instructions under the signatures of M/s OIC Legal Cell dated 10.01.2026 and he is in a position to argue the matter.
3. The case of the writ petitioner is that the writ petitioner was an aspirant for selection on the post of Agniveer Tradesman. The selection stood conducted. He claims to have been selected, however owing to the pendency of the Criminal Case no. 79 of 2023, under Sections 323, 312, 504, 506 IPC, P.S. Gola, District Gorakhpur. The writ petitioner alleges that he had not been permitted to join the post in question.
4. Instructions have been produced, according to which the writ petitioner was issued show cause notice on 24.12.2025 followed by second and a final show cause notice on 01.01.2026, but the writ petitioner has not responded to the same.
5. Sri Singh submits that it is for the writ petitioner to respond to the show cause notice and thereafter final orders be passed.
6. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to submit her response/ reply to the show cause notice dated 24.12.2025/ second and the final show cause

notice dated 01.01.2026 by 28.03.2026 and on the said motion, the competent authority shall pass a reasoned and speaking order within a further period of one month thereafter.

7. A copy of the instructions be served upon learned counsel for the writ petitioner and since the show cause notice and final show cause notice have already appended at page-2 and 3, thus it would be deemed that the writ petitioner has full knowledge since the same has been served upon counsel for the writ petitioner. The same is also taken on record and marked as Appendix 'A'

March 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)